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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 448/94

Date of Order: 22.4.94

BETWEEN :

D.Venkateswarlu  
A N D

.. Applicant.

1. Union of India, rep. by its Secretary to the Ministry of Communications, Department of Bhavan, New Delhi - 110 001.
2. The Chief General Manager, Telecom, Door Sanchar Bhavan, Station Road, Nampally, Hyderabad - 500 001.
3. The General Manager, Telecom, Guntur.
4. The Telecom District Engineer,
5. The Sub-Divisional Officer, Telecom, Chirala - 523 155.

.. Respondents.

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Counsel for the Applicant

..   
Mr. BSA. Satyanarayana

Counsel for the Respondents

.. Mr. N. R. Devraj

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CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by  
Hon'ble Shri A.B.Gorthi, Member (Admn.).

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The prayer of the applicant is for a direction to the respondents to grant him temporary status and to regularise his service in a Group 'D' Post as per seniority after condoning the breaks in his engagement.

2. The applicant claims that he was initially engaged as a casual mazdoor under SDOT, Tenali on 5.12.84 and that he worked till 25.3.1985. The applicant was again engaged in May 1991 and he worked continuously till 30.11.93. Although he worked continuously for more than 2 years he was dis-engaged after November 1993.

3. It is apparent that there is a long break in his engagement between 1985 and 1991. It is for the competent authority concerned to examine the question of condoning this break in accordance with the extant rules. In any case the undisputed fact seems to be that the applicant worked continuously from May 1991 to November 1993. In view of this position this application may be disposed of at the admission stage itself with the following directions:-

- (a) The name of the applicant will be entered in the live casual labour register keeping in view the continuous service rendered by him.
- (b) He shall be re-engaged as and when there is work then preference to freshers and juniors.

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(c) His case will be considered for grant of temporary status and subsequent regularisation in accordance with the extant scheme/instructions.

There shall be no order as to costs.

(T.CHANDRASEKHARA REDDY)  
Member (Jud 1.)

(A.B.GORTH)  
Member (Admn.)

Dated: 22nd April 1901  
(Dictated in Open Court )

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Deputy Registrar (J)CC

To

1. The Secretary to the Ministry of Communications, U.O.I.  
Dept. of Telecommunications, Sanchar Bhavan, New Delhi-1.
2. The Chief General Manager, Telecom,  
Door Sanchar Bhavan, New Delhi-1.
3. The General Manager, Telecom, Guntur.
4. The Telecom Dist. Engineer, Ongole.
5. The Sub Divisional Officer, Telecom, Chirala-155.
6. One copy to Mr. B. S. A. Seetha Rama Rao, Advocate, CAT. Hyd.
7. One copy to Mr. N. R. Devrao, 37. OGSC. CAT. Hyd.
8. One copy to Library, CAT. Hyd.
9. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)  
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 22-4-1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

in

C.A.No.

448196

T.A.No.

(w.p.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

